

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 313
IA-1099/2023
In
IB-482(ND)/2022

IN THE MATTER OF:

State Bank of India

Vs

Rachna Wig

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1)

Order delivered on 16.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Amrendra Kumar Singh, Advocate.

For the RP : Mr. Naveen Kumar Jain for RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the submissions made by the Learned Counsel appearing for the Resolution Professional. The Resolution Professional is directed to file written note within one week.

List the matter on **01.05.2024** for compliance.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**